

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court of Judicature at Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

(IA No. 1131/2020 - EXEMPTION FROM FILING O.T.
IA No. 81437/2017 - EXEMPTION FROM FILING O.T.
IA No. 73044/2017 - EXEMPTION FROM FILING O.T.
IA No. 81434/2017 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 73042/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 01-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sanjay Kumar Visen, AOR
Ms. Babita Mishra, Adv.
Mr. Navin Gupta, Adv.

For Respondent(s) Mr. Amitesh Kumar, Adv.
Ms. Binisa Mohanty, Adv.
Ms. Priti Kumari, Adv.
Mr. Mritunjay Kumar Sinha, AOR

Mr. Abhishek Singh, AOR

Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Prabhat Kumar Rai, Adv.

Mr. S.D.Singh, Adv.
Mr. Rahul Kumar Singh, Adv.
Ms. Meenu Singh, Adv.
Mr. Ram Kripal Singh, Adv.
Ms. Shweta Sinha, Adv.
Mr. Siddharth Singh, Adv.
Mr. MR.Prajwal, Adv.
Ms. Bharti Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for respondent Nos. 3, 4 and 6 seeking adjournment on the ground of personal difficulty of the arguing counsel, as a last chance, the matter is adjourned for two weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER